

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 4

IA(I.B.C)/922(CH)2024
And
CP(IB) No. 228/Chd/Pb/2021

IN THE MATTER OF:

M/s Oasis Projects Ltd.
(Erstwhile Oasis Technocons Pvt. Ltd.)

...Petitioner

Vs.

Panipat Jalandhar NH-1 Tollways Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016, Rule of NCLT 2016

Order delivered on 08.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Gulrukh Kaur Sidhu and Mr. Vaibhav Sahni,
Advocates

For the Respondent : Mr. Rajat Khanna and Mr. Vishal Saini, Advocates

For the Applicant in IA
No.922/2024 : Mr. Aalok Jagga, APS Madaan and Gurleen
Kaur Sidhu, Advocates

ORDER

IA(I.B.C)/922(CH)2024 & CP(IB) No. 288/Chd/Pb/2021

Short note has been filed by the applicant vide Diary No.00940/10 dated 05.07.2024. The same is taken on record. A short pass over is requested by learned counsel for petitioner that the arguments are to be addressed by Mr. Aalok Jagga,

Advocate who is on his legs before the Hon'ble High Court, his short note taken on record vide Diary No.00940/10 dated 05.07.2024 subject to just exceptions and without any direction to petitioner.

It is stated by Mr. Aalok Jagga, Advocate that the short note filed vide Diary No.00940/10 dated 05.07.2024 is having some limitations and he want to file it again. He is directed to file the updated note by tomorrow with a copy in advance to the counsel opposite and short note filed vide diary No.00940/10 dated 05.07.2024 is ***dismissed as withdrawn***. Let the matter be listed on 31.07.2024 for arguments.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Pooja

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)